

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 2810
ANSWERED ON 8th AUGUST, 2024**

VIOLATION OF TOLL PLAZA FEE PROVISIONS

2810. SMT. JYOTSNA CHARANDAS MAHANT:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) the number of toll plazas violating the provision of sixty kilometers distance between two toll plazas under the National Highways Fee (Determination of Rates and Collection) Rules 2008, State-wise including Chhattisgarh;

(b) the details of action taken by the NHAI to shut down such illegal toll plazas in Chhattisgarh;

(c) whether Madanpur Toll Plaza on NH-130 and Bilaspur-Limha Toll Plaza in Korba district are violating the said rule and if so, the details thereof; and

(d) the details of action taken by the Government to shut down the said toll plaza in Chhattisgarh?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) Fee plazas are established on National Highways as per the National Highways Fee (Determination of Rates and Collection) Rules, 2008, which stipulates that any other fee plaza on the same section of National Highway and in the same direction shall not be established within a distance of sixty kilometer provided that where the executing authority deems necessary, it may for reasons to be recorded in writing, establish or allow the concessionaire to establish another fee plaza within a

distance of sixty kilometers. Provided further that a fee plaza may also be established within a distance of sixty kilometer from another fee plaza if such fee plaza is for collection of fee for a permanent bridge, bypass or tunnel. The distance criteria of sixty kilometers for establishment of a fee plaza has come to existence after National Highways Fee (Determination of Rates and Collection) Rules, 2008 and there was no such criteria in earlier National Highways Fee Rules, 1997.

In addition, in case of closed user fee collection system, fee plazas can be established anywhere on the National Highways.

(b) Does not arise.

(c) & (d) No, Sir. Madanpur Toll Plaza on NH-130 and Bilaspur-Limha Toll Plaza do not not violate the NH Fee Rule-2008 and are established in terms of NH Fee Rules, 2008.

User Fee Rates are levied for Limha Toll Plaza (located at Km 51+975 of NH-130) on the basis of the project influence length from Km 0+000 (Pendridih) - 53+300 (Limha) i.e., 53.30 Km length of the Bilaspur-Ambikapur section only.

Similarly, User Fee Rates are levied for Madanpur Fee Plaza (located at Km 82+200 of NH-130) on the basis of the project influence length from km 53+300 to 92+300 i.e. 39.00 km which does not overlap with the influence length of the Limha Fee Plaza, as both are different sections/packages.
